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12.12 hrs.

Title: Regarding Rajya Sabha's concurrence, without any amendment, to the Refugee Relief Taxes (Abolition) Repeal Life (Protection) Amendment Bill, 2002 at its sitting held on 9 December, 2002.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 9th December, 2002 agreed without any amendment to the Refugee Relief Taxes (Abolition) Repeal Bill, 2002 which was passed by the Lok Sabha at its sitting held on the 29th November, 2002."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Wild Life (Protection) Amendment Bill, 2002 which has been passed by the Rajya Sabha at its sitting held on the 9th December, 2002. "

Sir, I lay on the Table the Wild Life (Protection) Amendment Bill, 2002, as passed by Rajya Sabha on the 9th December, 2002.
